

**IN THE HIGH COURT OF JHARKHAND AT RANCHI  
Criminal Appeal (D.B.) No. 853 of 2019**

Shankar Mehta ..... Appellant  
Versus  
The State of Jharkhand ..... Respondent

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**CORAM : HON'BLE MR. JUSTICE H. C. MISHRA  
: HON'BLE MRS. JUSTICE RAJESH KUMAR**  
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For the Appellant : Mr. Jyoti Prasad Sinha, Advocate.  
For the respondent-State : Mr. N.K. Ganjhu, A.P.P.

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The matter was taken up through Video Conferencing. Learned counsels for the parties had no objection with it and submitted that the audio and video qualities are good.

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**I.A. No. 11754 of 2019.**

**03/ 25.06.2020** Heard learned counsel for the appellant and learned counsel for the State, on the interlocutory application, filed on behalf of the sole appellant, for granting bail, during the pendency of this appeal.

The appellant has been convicted for the offence under Section 395 of the Indian Penal Code and sentenced to undergo R.I. for 10 years with fine.

It is submitted by learned counsel for the appellant that the appellant has already served more than half of the sentence.

In the facts of the case as also taking into consideration the period of custody, we are inclined to release the appellant Shankar Mehta, on bail. Accordingly, the appellant, named above, is directed to be released on bail, during the pendency of this appeal, on furnishing bail bond of Rs. 10,000/- (ten thousand) with two sureties of the like amount each, to the satisfaction of learned Additional Sessions Judge-III, Hazaribag, in connection with S.T. No. 402B of 2008.

The Trial Court below is directed to issue the release order after being satisfied that the appellant has served more than half of the sentence, and if this statement is found incorrect, the release order shall not be issued and the matter shall be reported to this Court

The aforesaid interlocutory application is allowed with the direction as above.

**( H. C. Mishra, J.)**

**(Rajesh Kumar, J.)**